

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

ORIGINAL APPLICATION NO.361/2018

Date Of Decision:- 26th June, 2018.

CORAM: HON'BLE SHRI. R. VIJAYKUMAR, MEMBER (A).

1. Smt. Usha Madhukar Machke

W/o. Late Shri. Madhukar Jangallu Machke,
At Post H.No.3015, Khandari Shivar, Golani Colony,
Varangaon Road, Bhusawal, Tal-Bhusawal.
District Jalgaon.

2. Smt. Manisha Madhukar Machke

D/o. Late Shri. Madhukar Jangallu Machke,
At Post H.No.3015, Khandari Shivar, Golani Colony,
Varangaon Road, Bhusawal, Tal-Bhusawal.
District Jalgaon.

....Applicants

(Applicant by Advocate Shri.Vicky Nagrani)

Versus

1. Union of India, through

The General Manager,
Central Railway,
HQ Office,
CSTM, Mumbai 400001.

2. The Divisional Railway Manager (P),

Bhusawal, Central Railway

3. The Senior Divisional Electric Engineer,

TRO/Bhusawal, Central Railway.

4. Jitendra Madhukar Machke.

...Respondents

ORDER (ORAL)

1. Today, when the matter was called out for admission, heard Shri. Ramakant Patil, learned proxy counsel appeared on behalf of Shri. Vicky Nagrani, learned counsel for applicant. I have carefully perused the case records.
2. Learned proxy counsel was drawn his attention to the fact that major portions of the application bears multiple office objections including date of application, applicant's verification, Annexures No. 1&2 being illegible including lack of translations and that no MP has been filed for condonation of delay, in case they intend to do so. Two notices have been issued for removal of office objections but the applicant has not removed the same.
3. In the circumstances, the application is treated as withdrawn with the above directions at the admission stage, without issuing notice to the respondents and without making any comments on merits of the claim and it is accordingly dismissed with liberty to the applicant to file a fresh OA.

(R. Vijaykumar)
Member (A)

srp